

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR**

ORIGINAL APPLICATION NO. 06/2010

Date of order: 11.04.2011

CORAM:

**HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

- 1- K.S. Purohit S/o Shri Lal Singh aged about 69 years, r/o Vishnu Bhawan, Udaymandir, Jodhpur, retired Telephone Operator Airforce Exchange, Jodhpur.
- 2- C.R.Choudhary S/o Shri Uma Ram aged about 68 years, r/o C-6, Shastrinagar, Jodhpur, retired Telephone Operator Airforce Exchange, Jodhpur.
- 3- T.R.Lalwani S/o Shri Jethanand aged about 69 years, r/o 10/78, CHB, II Pulia Jodhpur, retired Telephone Operator Airforce Exchange, Jodhpur.

...Applicants.

Mr. Kamal Dave, Advocate, for applicant.

VERSUS

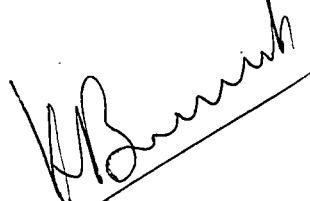
- 1- Union of India through the Secretary, Ministry of Defence, Sena Bhawan, Government of India, New Delhi.
- 2- The Air Officer-In-Charge (Administration), Air Headquarter Vayu Bhawan, Subreto Park, New Delhi.
- 3- The Joint Director, Personnel, Civilian, Air Headquarter Vayu Bhawan, Subreto Park, New Delhi.
- 4- Air Officer Commanding-in-Chief (AOC in C), H.Q. South Western Air Command, Sector 9, Gandhinagar, Gujarat.
- 5- Air Officer Commanding, Air Force Station, Jodhpur.

... Respondents.

Mr. Mahendra Prajapat proxy for Mr. Ravi Bhansali, Advocate, for respondents.

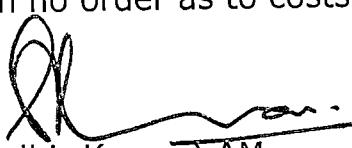
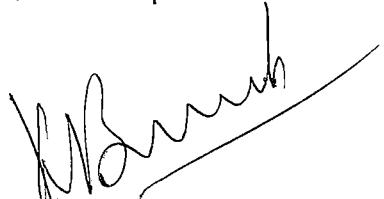
**ORDER (ORAL)
(Per Dr. K.B. Suresh, Judicial Member)**

The impugned order canvas a view that even though in all respects all other respondents are similarly situated and as parity between the same cadre of officers in Air Force, Army and other defence establishments should be therefore adopted. In this particular instance the respondents would claim that there is



quantum difference in the mode of selection and, therefore, we requested the Counsel representing the respondents to provide and elucidate the difference in the mode of selection, however, he was unable to answer the same. Once Hon'ble the Apex Court having held that on the basis of the submission made by the Additional Solicitor General that there seems to be substantial equality and parity between these people who are similarly functioning in similar levels at various defence establishments and the legal cell of the defence establishment having held that there is similarity and parity, and there is no need or scope further on the issue to be probed.

2- In the result, we hold that the Original Application is to be allowed and the applicants of this O.A. be also granted the similar benefits as has been held by Hon'ble the Apex Court and no discrimination could be made. The O.A. stands disposed of with no order as to costs.


(Sudhir Kumar) AM
(Dr. K.B. Suresh) JM

jrm